feasible, is being taken in the implementation of the new projects/expansions. Particular mention could be made of Engineers India Ltd. and National Industrial Development Corporation in the public sector.

# इस्पात उद्योग के लिये संरक्षित चूना परधर क्षेत्र 318. श्री सवाई सिंह सिसोदिया: क्या इस्पात ग्रीर काल संदी यह बताने की क्रुपा करेंगे कि:

(क) क्या सरकार ऐसे किसी प्रग्नाय पर विचार कर रही है जिसके मधीन उन क्षेत्रों की जो इस्पात उद्योग के लियें संरक्षित किये गण् हैं संरक्षित क्षेत्र नहीं माना जायेगा; और

### (बा) यदि हां, तो उसका ब्योरा क्या है?

# [[CONSERVATION OF LIME STONE AREAS FOR STEEL INDUSTRY

318. SHRI SWVAISINGH SISODIA: Will the Minister of STEEL AND MINES be pleased to state:

(a) Whether Government are considering any proposal under which the lime stone areas which have been conserved for the steel industry will no longer be treated as conserved areas; and

(b) if si, the details thereof?]

्रहरुशत श्रीर खान मंत्रालय में उपमेती (श्री मुंबोध चन्द्र हंसदा) : (क) जी, नहीं ।

## (स्त्र) प्रश्न नहीं उठता है ।

t[THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH CHANDRA HANSDA): (a) No, Sir.

(b) Doe» not arise.]

फिजी में भारतीयों के साथ व्यवहार 319. डा॰ भाई महावीर: श्री वेणीगल्ल सत्यनारायण:

स्या विदेश मंत्री यह बताने की क्रुपा करेंगे
 फिजी के कुछ नेता श्रौर राजनीतिज्ञ भारतीयां

को वहां से यूगांडा की तरह निका**लने की जो** धमकी दे रहे हैं उसके प्रति सरकार **की प्र**ति-किया क्या है ?

([TREATMENT METED OUT TO INDIANS IN FIJI

319. DR. BHAI MAHAVIR: SHRI VENIGALLA SATYANARA-YANA:

Will the Minister of EXTERNAL AFF-AIRS be pleased to state the reaction of Government to the threat being gi\en to the Indians by some leaders and politicians of Fiji to drive them out as was done in Uganda?]

विदेश मंत्रालय में राज्य मंती (भी सुरेन्द्र पाल सिंह): फिजी में भारतीय मूल के लोगों को ऐसी कोई धमकी नहीं दी गई है। फिजी के प्रधान मंत्री ने फिजी-समाज के बहु-जातीय स्वरूप को स्वीकार करने की नीति का निरंतर अनुसरण किया है और इसके विरुद्ध अगर कोई बात कही गई है तो उसकी उन्होंने सार्वजितक रूप से निदा की है। फिजी में भारतीय मूल के बड़े-बड़े नेताओं ने भी इस तरह का कोई इर दिखाए जाने को अस्वीकार किया है। फिजी का प्रबुद्ध नेतृत्व और वहां विद्यमान जातीय संवधों की समरसता सर्वविदित है और ब्यापक रूप से सम्मानित है।

1 [THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): There are no such threats against the people of Indian origin in Fiji. The Prine Miri<-ter of Fiji has consistently adhered to the policy of accepting the multiracial character of Fijian society and hf.s p\u00e4tlicly itp-recated any insinuations lc. the tcnHaiy. Prominent leaders of IndifJi oiij\u00e7in in Fiji have also denied the existence of gny such

t[ ] English translation

97

threats. The enlightened leadership of Fiji and the harmonious race relationships existing there are well known and wideK respected.]

# BHAGUNA'S STATEMENT REGARDING WAGE REVISION

320. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of LABOUR AND REHABILITATION be pleased to st;i(e:

- (a) Whether Government have examined the contents of the statement made by Shri Bhagnna for wage revision as appeared in the *Hindutan Times* dated the 13th February, 1973; and
- (b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI G. VENKAT SWAMY): (a) The statement has come *to* Government's notice.

(b) The statement referred to contains the personal views of the Minister of Coramriic.itions and these have been noted

#### NAVAL EMBEZZLEMENT CASE

321. SHRI U.K. LAKSHMANA GOW-DA: will the MINISTER OF DEFENCE be pleased *to* state:

- (a) Whether any progress has since b'en achieved in processing further the em'aezzlernent case amounting to \$50,000 from Naval Fund in 1961;
  - (b) if so, the details thereof; and

11 RSS/73-4

(c) whether the persons concerned have been brought back to India from U.S.A.?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (c) Extradition proceedings were initiated against Shri E. E. Jhirad, former Judge Advocate General (Navy) with a view to bringing him up for trial in India on a charge of embezzlement in India of Rs. 8,42,457.50 from the Naval Prize Fund between 1959 and 1961. the New York Magistrate ordered extradition, but allowed Shri Jhirad to obtain order for continuance of bail from the court before which Shri Jhirad has filed a writ of habeas corpus. Orders of the court on the writ of Habeas Corpus are awaited.

#### STIKJS AN a LOSS OF MANDAYS

322. SHRI SARDAR AMJAD ALI: SHRI HARSH DEO MALAVIYA: SHRI HIMMAT 1NGH:

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

- (a) the number of strikes and mandays lost for which the call was given by unaffiliated trade unions in 1972;
- (b) the number of strikes and mandays lost through call of strikes given by affiliated trade unions in 1972; and
- (c) the number of strikes and mandays lost in public sector industries in 1972?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI G. VENKAT SWAMY); (a) and (b) According to the available provisional information, the number of strikes during 1972 and the number of mandays lost due to these, by Central